

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.1389

TO BE ANSWERED ON THE 08<sup>th</sup> DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

LEGISLATION ON TRAFFICKING

1389.       SHRIMATI SANTOSH AHLAWAT:  
              SHRI A. ARUNMOZHITHEVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to bring an omnibus legislation to counter trafficking and address slavery, sexual exploitation and forced labour in place of the Immoral Traffic (Prevention) Act, 1956 and a host of other similar laws;

(b) if so, the details thereof;

(c) whether the Government is also considering to establish a single agency called Organised Crime Investigation Agency;

(d) whether standard operating procedures will be put in place for implementation; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) &(b): Yes Madam. An inter-Ministerial Committee under the Chairmanship of Secretary, Ministry of Women and Child Development has been constituted for preparing a comprehensive legislation on various aspects of Human Trafficking. Details are at Annexure-I.

(c): Yes, Madam.

(d) & (e): At present, there is no such proposal.

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Inter-Ministerial Committee constituted under the Chairmanship of Secretary, Ministry of Women and Child Development to prepare a comprehensive legislation on various aspects of Human Trafficking.

Composition

- Secretary or their representative not below the rank of Joint Secretary, Ministry of Home Affairs, M/o Women & Child Development, M/o Labour & Employment, M/o External Affairs, M/o Overseas Indian Affairs, M/o Health & Family Welfare and D/o Legal Affairs
  
- Member-Secretary, National Commission for Women
  
- Member-Secretary, National Commission for Protection of Child Rights
  
- Principal Secretary/Secretary of Deptt. of WCD/Social Welfare from State/ UT Govt. of West Bengal, Maharashtra, Andhra Pradesh, Karnataka, Jharkhand, Chhattisgarh, Delhi and Odisha.
  
- Representative from National Legal Services Authority (NALSA)
  
- Mr. Ravi Kant, Shakti Vahini (New Delhi)
  
- Ms. Sunita Krishnan, Prajwala (Andhra Pradesh)
  
- Mr. Ajit Singh, Gudia Sansthan (Varanasi-UP)
  
- Mr. Roop Sen, Sanjog (Kolkata)
  
- Dr. P.M. Nair, Chair-Professor, TISS, Mumbai

Terms and Reference

- To study the various Acts/Legislations under the purview of different Ministries/Departments relating to various aspects of trafficking.

- To consider the gaps in the existing legislation, from the point of view of prevention, pre-rescue, rescue, post-rescue and rehabilitation aspects.
- To Strengthen victim protection protocol so as to ensure that victims are treated as victims not as offenders.
- To draft a comprehensive legislative framework covering all aspects of trafficking, as may be considered necessary.
- To provide for adequate shelter homes for the rescued victims.
- To prepare a comprehensive policy for law enforcing agencies, including for lady police officers for handling the victims of trafficking.

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